

**RAJASTHAN HIGH COURT, JODHPUR**

**C I R C U L A R**

No. : 10 / P.I/2014

Date : 30.07.2014

To : All the District & Sessions Judges.  
All the Judges of Family Courts.

Sub. : **Disposal of adoption cases by the District Courts within the time-frame fixed by Hon'ble Supreme Court of India-reg.**

No. : Gen./XV/65/2014/ 2919

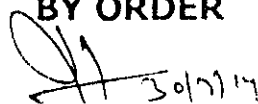
Date : 30.07.2014

I am directed to refer this office circular No. Gen./XV/53/75(IV)/3828 dated 21.12.94 and letter No. Gen./XV/53/75(V)/1767 dated 01.08.2008 by which you were directed to decide the adoption cases within time-frame period of two months in view of the directions of Hon'ble Supreme Court in Writ Petition (CRL) No. 1171/82 – Lakshmi Kant Pandey Vs. Union of India.

It has come to the notice that adoption cases are pending in various Courts for long time and in many cases the adoption process takes years and the baby languishes in the home while parents wait for their custody. Many of the Prospective Adoptive Parents come from abroad and spend months here. As a result, adoption of babies from our orphanages has fallen drastically in last few years.

Therefore, it is enjoined upon you to decide the adoption cases within the time-frame of two months in view of the directions of Hon'ble Supreme Court given in the above referred case. It is also enjoined upon you to hold the proceedings for adoption cases and guardianships in camera and it should be confidential. The entire proceedings including papers should be sealed until any order is made for guardianship.

**BY ORDER**

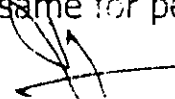


**REGISTRAR GENERAL**

No. : Gen./XV/65/2014/

Date : 30.07.2014

Copy forwarded to Non-Judicial Clerk, Rajasthan High Court, Jodhpur for information and necessary action with regard to receive, consolidate the information and to submit the same for perusal.



**REGISTRAR GENERAL**